

In the Court of the Principal District Judge, Madurai.

Present :Tmt.A. NazeemaBanu, B.A., L.L.M.,

Principal District Judge, Madurai.

Monday, this the 4th day of May 2020.

Crl.M.P.No.2161/2020

1. J.Thasarathan, S/o.Jeganathan
2. M.Devaraj, S/o.Mathimannaraj .. Petitioners/Accused.

Vs

State through the Inspector of Police,

Melur P.S. Cr.No.413/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Sundararajan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

- 1.Bail application u/s. 439 of Cr.p.c.
2. The offences alleged are U/s. 4(1A), 4(1)(a), 4(1)(i), of TNP Act.
3. Heard.
4. The petitioners were already granted bail by this Court in Crl.M.P.Nos.2083/2020& 2085/2020 dated: 25.4.2020 and therefore, this petition is dismissed.

Pronounced by me in Camp Court on the 4th day of May 2020.

Sd/- A.NazeemaBanu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Melur P.S.